

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDOWIND ENERGY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indowind Energy Limited
2.	Date of incorporation of corporate debtor	19/07/1995
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L40108TN1995PLC032311
5.	Address of the registered office and principal office (if any) of corporate debtor	Kothari Buildings 4th Floor, 114, M.G. Road, Nungambakkam, Chennai-600034. TN, India.
6.	Insolvency commencement date in respect of corporate debtor	21-03-2022 (Order received on 22-03-2022)
7.	Estimated date of closure of insolvency resolution process	17-09-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramakrishnan Sadasivan IBBI/IPA-001/IP-P00108/2017-18/10215
9.	Address and e-mail of the interim resolution professional, as registered with the Board	New no. 28, Old no. 22, Menod Street, Purasawalkam, Chennai - 600 007. E-Mail: sadasivanr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	New no. 28, Old no. 22, Menod Street, Purasawalkam, Chennai - 600 007. E-Mail: indowind.cirp@gmail.com
11.	Last date for submission of claims	04-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Indowind Energy Limited** on 21-03-2022.

The creditors of **Indowind Energy Limited**, are hereby called upon to submit their claims with proof on or before 04-04-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

R. Sadasivan

Ramakrishnan Sadasivan

IBBI/IPA-001/IP-P00108/2017-18/10215

Date and Place: 23-03-2022, Chennai.

